

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SARADAMBIKA POWER PLANT PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Saradambika Power Plant Private Limited
2	Date of incorporation of corporate debtor	18/04/2004
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada, Under The Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U40100AP2004PTC050048
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.15, Radha Krishna Nagar Colony, Near Konna Street, Opp. PSNMH School, Srikakulam AP 532001 IN.
6	Date of closure of Insolvency Resolution Process	03/02/23
7	Liquidation commencement date of corporate debtor	03/02/23
8	Name and registration number of the insolvency professional acting as liquidator	Name : Charudutt Pandhrinath Marathe Registration No.: IBBI/PA-001/IP-P00350/2017-18/10651.
9.	Address and e-mail of the liquidator, as registered with the Board	Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@yahoo.co.in.
10.	Address and e-mail to be used for correspondence with the liquidator	Charudutt Pandhrinath Marathe Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : liquidator.saradambika@gmail.com
11.	Last date for submission of claims	05/03/23

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of liquidation of the Saradambika Power Plant Private Limited on 03.02.2023. The stakeholders of Saradambika Power Plant Private Limited are hereby called upon to submit their claims with proof on or before 05-03-2023 (March 05, 2023), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator : Charudutt Pandhrinath Marathe.
Date and place : 03.02.2023, Nagpur.

